# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranegar Bangalore - 560 038

Dated: 2-4-8

Application Nos.

598, 1960 and 1961

1603 and 1611 to 1613/86(F)

Applicant

Shri K.P. Irudayaraj & 6 Ors

To

- Shri K.P. Irudayeraj C/o Mariay Susei No. 20, V Cross, Narayana Pillai Street Bangalore - 560 001
- 2. Shri R. Devaraj
  No. J.22/4, Lakshminarayanapura
  III Cross, III Main Road
  Srirampuram Post
  Bangalora 560 021
- 3. Shri A.Shekhar
  Blacksmith
  Mechanical Department
  Office of the C & W.S.,
  Byappanahalli
  Southern Railway
  Bangalore
- 4. Shri J. Prakash
  No. 44, "Srikanteswara Nilaya"
  Muneswara Temple Road
  J.B. Colony
  Yeshwanthpur
  Bangalore 560 022

V/s The Secy, M/o Rlys and 3 Ors

- 5. Shri A Manikyam
  Blacksmith
  Office of the C & W.S.,
  Byappanahalli
  Southern Railway
  Bangalore —
- 6. Shri N. Muniraju
  Blacksmith
  Office of the C & W.S.,
  Byappanahalli
  Southern Railway
  Bangalore.
- 7. Shri P.N. Menoharan 864, 3rd Cross K.N. Extension Yeshwanthpur Bangalore - 560 022
- 8. Shri M.S. Ananda Ramu Advocats 128, Cubbonpet Main Road Bangalors - 560 002

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- 9. The Secretary Ministry of Railways "Rail Bhavan" New Delhi-110011
- 10. The General Manager Southern Railways Partk Town Madras - 3
- 11. The Divisional Railway Manager Southern Railway Bangalore Division SBC, Bangalore - 560 023
- 12. The Divisional Personnel Officer Southern Railways Bangalore Division, SBC Bangalore - 560 023
- 13. Shri M. Sreerangaiah, Railway Advocate S.P. Buildings, 10th Cross Cubbonpet Main Road Bangalors - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NOS. 598, 1960 and 1961, 1603 and 1611 to 1613/86(F)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Applications on 3-12-86.

Deputy Registrar (Judicial)

Encl : As above

### In the Central Administrative Tribunal Bangalore Bench, Bangalore

Applicant

Applicant

Applicant

A. N. J. J. L. L. 1603, 1611 & 1613 & 115)

Advocate for Respondent

Advocate for Respondent

3h. M. Steelangarah A. K. Suffra Ren

Date

Office Notes

Orders of Tribunal

(KSP)VC/PS(M)(A). JANUARY 7,1988.

MARCO

Applicant by Sri M.S. Ananda Ramu.

Sri Ananda Ramu prays for permission to withdraw these applications with liberty reserved to challenge the order dated 9-12-1987 (Annexure-B) under Section 19 of the applications Administrative Tribunals Act, 1985. Permis-Applications sion sought for is granted. for contempt are, therefore, dropped.

ADDITIONAL BENCH BANGALORE

BANGALORE BENCH, BANGALORE

DATED THIS THE THIRD DAY OF DECEMBER, 1986.

Present: Hen'ble Shri Ch.Ramakrishna Rae

Member(J)

Hen'ble Shri L.H.A.REGO

Member(A)

APPLICATION Nes.598,1960 and 1961, 1603 and 1611 to 1613/86(F).

...

1.K.P.Irudayaraj, C/e Mariay Susai, Ne.20, V Cress, Narayana-Pillai Street, Bangalere - 1.

2.R.Devaraj, R/a Ne.J.22/4, Lakshminarayanapura, IIICress, III Main Read, Srirampuram Pest, Bangalere - 560 021.

3.A.Shekhar,
Werking as Blacksmith,
Mechnaical Department,
O/e the C & W.S.,
Byappanahalli,
Southern Railway,
Bangalere.

APPL

4.J.Prakash,
R/a 'Srikanteswara Nilaya '
No.44, Muneswara Temple Read,
J.B.Celeny, Yeshwanthpur,
Bangalers - 22.

5.A.Manikyam, C/e Shri K.Subba Rae & Sh.M.S.Anand Ramu, Advs., No.128, Cubbenpet Main Read, Bangalere - 2.

6.N.muniraju, C/e Shri K.Subba Rae & Sh.M.S.Anad Ramu, Advs., Ne.128, Cubbenpet Main Read, Bangalere - 2.

7.P.N.Meneharan, C/e Shri K.Subba Rae & Sh.M.S.Anand Ramu, Advs., Ne.128, Cubbenpet Main Read, Bangalere - 2.

APPLICANTS.

( Shri M.S.Anand Ramu, VS

... Advecates )

1. The Union of India, represented by the Secretary, Ministry of Railways, "Rail Bhavan", New Delhi.

- The General Manager, Southern Railways, Park Town. Madras.
- The Divisional Railway Manager, Sauthern Railway, Bangalere Division, SBC. Bangalere - 23.
- The Divisional Personnel Officer, Southern Railways, Bangalere Division, SBC, Bangalere — 23.

RESPONDENTS.

( Shri M.Srirangaiah

. Advecate )

These applications have come up before the court today.

Hen'ble Shri L.H.A.Rege, Member(AM) has made the following:

#### DRDER

In these seven fresh applications, received under Sec.19 of the Administrative Tribunals Act, 1985 the prayer is for quashing the impugned order dated 7/13.3.1986 passed by the 4th respondent(Annexure—C) and for grant of consequential relief. As all these applications are alike in point of law and on facts, we propose to dispose them of by a common order. We have classified these applications in three sets as under to facilitate reference:

Set Ne.	Applications Nos. of 1986.
1.	598, 1960 and 1961
II	1603
111	1611, 1612 & 1613

Cencisely stated, the facts material for determination of the issues raised in these three sets of applications are as fellows:

## Set I. Application Nos.598, and 1960and 1961 of 1986(F):

Applications 1 to 3 were initially appointed as Casual Labour Artisans, on daily wages in the Bangalore Division(SBC) of the Southern Railway, with effect from 22.12.1980, 20.7.1981



and 20.3.1981 respectively. On completion of continuous service of four months, they were deemed to have acquired temperary status and were brought on the pay-scale of Rs.260-400 in the skilled grade, with effect from 22.4.1981, 20.11.1981 and 20.7.1981 respectively, as is seen from Annexure-A. They were brought on the above pay scale of Rs.250-400/ in the skilled grade, subject to the condition that they had passed prescribed trade test, in the category of posts in which they were engaged.

#### Set II. Application No.1603/1986(F):

The applicant was appeinted as a Casual Labour Artisan in SBC, of the Southern Railway. He was deemed to have acquired temperary status, after continuous service of four menths and was therefore brought on the pay scale of Rs.260-400, in the skilled grade, with effect from 20.6.1981, as is seen from Annexure-A subject to the condition, that he had passed the prescribed trade test, in the category of post in which he was engaged.

## Set III. Applications Nes. 1611 to 1613 / 1986(F)

Applicants 1 to 3 in this case, were similarly appointed as Casual Labour Artisans, in SBC of the Southern Reilway. They were brought on the pay scale of Rs.260-400 in the skilled grade, with effect from 20.11.1981,20.5.1981 and 22.10.1981 respectively, having been deemed to have acquired temperary status, after continuous service of four months— vide Annexure—A, subject to the condition, that they had passed the prescribed trade test, in the category of posts in which they were engaged.



The applicants in all the above 3 sets of applications state, that they have successfully completed the prescribed trade test. They were initially engaged in the Engineering Department/Branch of SBC(EDB, for short), but were subsequently transferred to the Mechanical Department/Branch of SBC(MDB, for short), in

accordance with the instructions dated 13.5.1985 of the 4th respondent(Annexure—B). The applicants aver, that their transfer from EDB to MDB, was not justified. On 7/13.3.1986 (Annexure—C) the 4th respondent fixed the pay of the applicants(among others, who were re-deployed to MDB) in the pay-scale of Rs.196—232, with effect from the date they joined in the MDB, with a note at the end, that over-payments made already to the employees, would be recovered from their salary in easy instalments.

- en 20.3.1986(Annexure-D, in the case of Sets I and II and Annexure-D to F in the case of Set III of the applications) to the
  Divisional Mechanical Engineer, Southern Railway(DME, for short)
  but to no avail. The applicants state, that the aforesaid order
  dated 7/13.3.1986(Annexure-C) of the 4th respondent, has resulted
  in their dametion by two grades and arbitrary recovery of everpayment of salary from these, from as long back as 1981, causing
  them no little financial hardship. According to them, having worked
  as Skilled Artisans, they cannot be paid lower emeluments than
  prescribed for this category of post, as otherwise, this would be
  violative of Articles 14,16, 21 and 23 of the Constitution.
- the Indian Railway Establishment Manual (Manual, for short), in regard to their recruitment and allied matters. They centend, that as they were brought on the pay-scale of Rs. 260-400 prescribed for Skilled Artisans, they are entitled to this pay scale with effect from the dates shown against their names according to Annexure-A. They further submit, that they are entitled to temperary status, as also for permanent absorption in this post, with a fair the prescribed trade test and were working therein for nearly 5 years.



- The applicants state that they were deployed from the EDB to the MDB, against their will, and yet they have no objection, provided, they are given the same or equivalent job and pay-scale in the MDB.
- 7. The applicants refer to the Railway Beard's letter dated 2.6.1981, dealing with the terms and conditions of service, relating to Casual Labour Artisans and to conferring temperary status on them, on completion of 120 days of service, with entitlement to regularisation. They have in particular, referred to clause(F)(vi) in the said letter of the Railway Board, pertaining te regularisation of casual labourers, engaged in work-charged establishment for leng. Such labourers, according to them, can in terms of the aforesadi clausef(vi), be absorbed in regular vacancies in skilled grade, within 25% of the vacancies reserved for departmental prometion, provided they have successfully undergene the prescribed trade tests and there is a paucity of departmental candidates, Since they were appointed in the skilled categery and have been werking continuously in that capacity for quite lang, since 1981, they centend, that there should be no impediment to their being absorbed in the skilled category. In this centext, they submit that the erder passed by the 4th respendent en 7/13.3.1986(Annexure-C) reducing their pay in the lewer pay scale of Rs. 196-232, as compared to the pay scale of Rs. 260-400, in which they were initially placed, is illegal and unjustified and centrary to the instructions of the Railway Board, in their aferementioned letter dated 2.6.1981. As their representation to the cencerned authorities had gone without heed, the applicants a have appreached this Tribunal fer relief.
- 8. The learned Counsel for the applicants reiterated the above cententiens in the course of his arguments. Shri Srirangaiah sought to rebut each one of them. The respondents are seen to have filed their statement of objections, only in respect of Application



No.598 of 1986(F) in Set I of the applications and have furnished an unsigned copy thereof, in respect of Set III of the Applications. No statement of objections has been filed in respect of Application No.1603 of 1986(F).

9. Shri Srirangaiah, states, that newhere, does the Office Order dated 2.5.1984 (Annexure—A), issued by the 4th respendet, state, that the applicants were selected for the skilled grade. According to him, they were actually premeted to this grade, from the date they obtained temperary status in the pay-scale of Rs.196-232. He submitted that, the applicants were inducted in the MDB. They were however redeployed from the EDB to the MDB, in administrative interest, as also to prevent their retrenchment, as they were found to be surplus in the former. Shri Srirangaiah averred, that the applicants were not actually empanelled for regular absorption as Khalasis, without which they could not be regarded as regular employees.

10. Shri Srirangaiah submitted, that the skilled grade of Rs.260-400 was awarded to the applicants, against the work-charged establishment in the EDB, which was however withdrawn on their deployment to their parent MDB, where such work-charged facility was not available and they were restored to the original grade viz., Rs.196-232, according to their turn. In this regard, he referred to the rules for absorption prescribed in the Manual, which he sadi clearly laid down, that casual labourers/substitutes, are not entitled for regular absorption in the permanent establishment, unless they are appointed by the Staff Selection Board to Class IV posts. However, such workers on regular scale of pay, in theovent of their serving in semi-skilled/ skilled grades would be given the benefit of increment, while fixing their pay



in skilled grade, taking into account their service as casual labour in higher or equivalent grades, in accordance with the instructions contained in Letter dated 5.11.1976 of the Railway Beard.

- granted to the applicants by refixing their pay in the scale of %s.196-232 as Substitute Khalasis, according to the order passed by the 4th respondent on 7/13.3.1986(Annexure-C) and that only the first applicant, in Application No.598 of 1986, had represented thereon, in writing on 20.3.1986 to the DME/SBC. He stated, that before this applicants occuld be considered by the concerned authorities, the applicants hurriedly approached this Tribunal for redress. He explained, that refixation of their pay in the grade of %s.196-232, under the Office Order dated 7/13.3.1986 of the 4th respondent(Annexure-C) took some time, as a fairly large number of redeployed employees, were involved, inclusive of the applicants and the service record of some of them was not readily available.
- the applicants as well as others, were paid the same salary, which they drew prior to their redeployment from the EDB to the MDB. The respondents, had therefore by the above Order dated 7/13.3.1986(Annexure-C), to recover this ever-payment from the applicants and others similarly placed, and this was to be done in easy instalements. Sri Srirangaiah averred, that the applicants cannot take undue advantage of this inadvertent error and that no provision of the Constitution was violated on account of this recovery.
- 13. Sri Srirangaiah emphasised, that the applicants were not directly recruited as Skilled Artisans, in the pay scale of



Rs.260-400 but were engaged as casual labourers, en daily wage and en completion of 4 menths of continuous service, were conferred temperary status and granted the menthly scale of pay of Rs.260-400 in the skilled grade, namely, that of Artisans. They were neither absorbed as Skilled Artisans nor were they selected as such, by a duly constituted Staff Selection Board. He said, that the applicants were not compelled to go from the EDB to the MDB. He denied the averment of the applicants, that they had submitted that they would go to the MDB, provided, they were given the same or equivalent job and identical scale of pay.

- 14. Sri Srirangaiah clarified, that the redepleyed substitutes such as the applicants, would be eventually regularly absorbed in the Department/Branch, to which they are redepleyed. The applicants who are <u>Substitute</u> Carriage and Wagen Khalasis in the MDB, would be eligible for absorption as <u>Regular</u> Carriage and Wagen <u>Khalasis</u> in the MDB( to which they are redepleyed) by emparelment, according to the procedure prescribed. Sri Srirangaiah stated emphatically, that the applicants did not protest, when they were redepleyed from the EDB to the MDB. He said, that on the contrary, the applicants in Set I of the Applications (Annexures II to IV) had in wiriting, expressed on 22.9.1986, that they were willing to take the bootem seniority, amongst the Substitutes in the Electrical/Mechanical Department/Branch.
- The applicants who along with others, were working as

  Casual Labour Substitutes in the EDB, were redeployed to the MDB

  as Substitute Carriage and Wagen Khalasis by the 4th respondent, by

  his order dated 22.5.1985 (Annexure—V in Set I of the applications).
- 16. According to Sri Srirangaiah, the Letter dated 2.6.1981
  of the Railway Board, referred to by the applicants, merely states



that casual labour employed in skilled categories in work-charged establishment and centinuing to work for long, are to be absorbed in regular vacancies in skilled grades (previded, they have passed the required test) within 25% of the vacancies reserved, for departmental premetien, from among unskilled and semi-skilled categories. The applicants were redeplayed from the EDB to the MOB, as they were surplus in the fermer. There was not workcharged establishment in the MDB. Sri Srirangaiah submitted that the impugned order dated 7/13.3.1986 passed by the 4th respondent (Annexure—C) was neither an order of reversion nor did it entall reduction of pay, but was strictly in accordance with the instructiens centained in Letter dated5.11.1976, issued by the Railway beard, (the relevant excerpt of which, relating to fixation of pay of casual labourers on their absorption in a regular Class IV pest is at Annexure-I to Set I of the applications) and was therefere legal and valid. Sri Srirangaiah stated, thatthis had net resulted in serious civil consequence to the applicants. An excerpt of the above letter dated 5.11.1976, in so far as it is relevant to the present case is reproduced below for ease of reference:

> \*39. FIXATION OF PAY OF CASUAL LABOURERS ON THEIR ABSORPTION IN A REGULAR CLASS IV POST.

BOARD's Letter Ne. E(MG)11.76 CL/79, dated 5th Nevember 1975. The pay of Casual Labourer with temperary status, when absorbed in regular Class IV posts, will fixed as follows:

i) These who have hitherto been drawing pay in identical grades, will have their pay fixed with reference to the last pay drawn:

#### And

ii) These who have been werking in semi-skilled grad s, but are abserbed in regular Class IV unskilled grades will have their pay fixed by granteing increments in the unskilled grade with reference to their earlier service as Casual Labourer in higher or equivalent grades."



17. Shri Srirangaiah pointed out, that the applicants were werking in the EDB as casual labourers in the skilled grade, prior to their redeployment as casual labour Khalasis to MDB, en account of which, they were neither discriminated against ner the principles of natural justice or Articles 14 and 16 of the Constitution were violated. The applicants were not empanelled for permanent absorption while serving in the EDB and are yet to be empanelled on their radeployment to the MDB. Sri Srirangaiah stated, that they have merely attained temperary status, thus rendering them eligible for empanelment, for absorption in regular vacancies in the MDB, which is dependent en various factors such as : length of service, suitability, availability of posts etc. He maintained, that redepleyment of the applicants to the MDB and their fixation of pay was not contrary to instructions contained in Chapter XXV of the Manual, in regard to absorption of casual labour in regular vacancies.

18. Counsel for the applicants, invited our attention to the following extract, from Letter dated 20.12.1985 addressed by the Railway Board, New Delhi, to the General Managers, All India Railways, in regard to the scale of pay applicable to skilled casual labour, to substantiate the claim of the applicants for the higher scale of pay of Rs.260-400 in the skilled grade. We reproduce the same below:



Attention is invited to the previsions in para 2511 of I.R.E.M., which lay down inter alia that on attaining temperary status, casual labour on the open line, will be entitled to payment in regular scale of pay. Casual labour engaged on projects (also known as project casual labour) are also entitled to temperary status, in accordance with the orders applicable to them. Such labour are given consolidated wages, at the minimum of the scale of pay, when they complete 180 days of continuous employment.

- 2.A question has new been raised by seme of the Railway Administrations whether the scale of pay as applicable to the skilled artisans can be given to casual labour employed in skilled categories when they attain temperary status. The Department of Railways have considered the matter. They have new decided that where casual labour are engaged in skilled categories. the relevant scale for purpose of determining their wages in terms of the extent instructions as cited above will be that applicable to skilled artisans viz. 3.260-400(R.S.). Thes, en attaining temperary status(in terms of extant erders), they should be paid in the scale of Rs. 260-400(R.S). Similarly in the case of project casual lebour engaged in skilled categories who have completed 180 days of continuous service, consolidated wages(for purpose of the instructions contained in this Department's letter Ne.E(NG)II/82/LG-5/4 dated 6th June 1983) would mean the minimum of the scale of Rs. 260-400(R.S) plus D.A. thereen.
- 3. Payment in er with teference to this scale will, however, be admissible in individual case only from the date an individual casual labour employed in a skilled category has passed the prescribed trade test if the same happens to be later than the date of attaining temporary status or date of completion of 180 days of continuous employ ment, as the case may be."
- 19. We have examined carefully, the pleadings of both sides, as also the material placed before us. Rules 2511 and 2512 of the Manual are pertinent in this case. Rule 2511 explicitly states, that casual labour who acquire temperary status, will not be brought on to the permanent establishment, unless they are slected through a regular Selection Board, for Class IV staff. Rule/(ii) ibid reads as under:



"(ii)Casual labour engaged in work-charged establishments of certain Departments who get prometed to semi-skilled, skilled and highly skilled categories, due to non-availability of departmental candidates and continue to work as casual employees for a long pariod, shall straight away be absorbed in regular vacancies in skilled grades provided they have passed the requisite test to the extent of 25% of the vacancies reserved for departmental premotion from the unskilled and semi-skilled categories.

These orders also apply to the casual labour who are recruited directly in the skilled categories.in[Workcharged establishments after qualifying in the trade test."

20. From the foregoing, the following parameters emerge, in regard to absorption of casual labour in regular vacancies:

- i) Casual labour who acquire temperary status will not be eligible to be brought on to the permanent establishment, unless they are selected through a regular Selection Board for Class IV staff.
- ii) Casual labour in work-charged establishments who get premeted to semi-skilled, skilled and highly skilled categories, ewing to dearth of departmental candidates and continue to work as casual employees for long, shall be straight-away absorbed in regular vacancies in skilled grades (provided, they have passed the requisite test) upto 25% of the vacancies earmarked for departmental premetion, from the unskilled and semi-skilled categories.
- 21. Let us examine whether the applicants fulfil the 11 above pre-requisities. Our scrutiny reveals the fellowing:
  - The applicants acquired temperary status as evidenced by Annexure—A.
  - ii) The respondents aver, that they were not empanelled for permanent absorption in Class IV by the Staff Selection Board, while they were working in the EDB. They are also not similarly empanelled by the same Board on redeployment to MDB.
  - iii) According to the respondents, the applicants had to be redeployed from the work-charged establishment in EDB to MDB, on administrative grounds after a spell of about 4 to  $4\frac{1}{2}$  years, as they were found to be surplus in EDB.
  - iv) MDB had no work-charged establishment as in the case of EDB.
  - v) The applicants had passed the requisite trade test, to qualify for the skilled grade in which they were engaged in EDB, on work-charged establishment.
  - vi) They were given the pay scale of Rs.260-400 in the skilled grade, while they were working in EDB as above, for a period of about 4 to  $4\frac{1}{2}$  years.
  - vii) They could not be absorbed in regular vacancies in skilled grades in EDB, for want of posts, on account of which they had to be redeployed to MDB.



viii) There is no work-charged establs; hment in the MDB, where they can be given a pay scale of Rs.260-400 in the skilled grade.

- 22. It is evident from the above, that the applicants could not be absorbed in the skilled grade in Class IV, for want of regular vacancies and on account of their not being empanelled by the Staff Selection Board for the purpose. Consequently, their pay on redeployment to MDB has been determined by the respondents in the pay scale of Rs. 196-232, on the basis of the instructions of the Railway Beard in their Letter dated 5.11.1976(Annexure-I te Set I of the Applications). Thus, the pay of the applicants as fi fixed by the 4th respendent, according to Annexure—C(which is the impugned order) in the pay scale of Rs. 196-232, on their redeplayment to MDB, in our view, is in order. The extract from the Letter dated 19.12.1985, referred to by the Counsel for the applicants (vide para 18 supra ) dees not come to the aid of the applicants, as they have been paid salary in the pay scale of Rs. 260-400, for the period they rendered service in the skilled grade in the workcharged establishment of the EDB. What is sought to be recovered from them on account of Operpayment, is the higher pay, paid to them in the pay scale of Rs. 260-800, for the skilled grade, to which they were not entitled, on their redeployment to MDB. The respondents admit that this was an inadvertent error but have directed that the everpayment be recevered from the applicants in easy instalments.
- The applicants are therefore liable to fail in view of the above facts. We would however observe, that the respondents ensure, that the applicants are considered for absorption in regular vacancies in skilled grades, with the utmost expedition, after completing the required precedural formalities, as the applicants are seen to have fulfilled most of the prerequisities, and are awaiting regular absorption since long.



In the result, we dismiss these applications subject 24. te our ebservation as abeve.

5d1-MEMBER(J)

- True Copy -

DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNA
ADDITIONAL BENCH

BANGALORE